

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)
CHENNAI**

Original Application No. 213 of 2021 (SZ)

S. Sakthivel

... Petitioner

Vs.

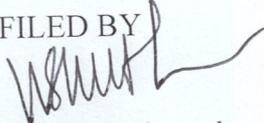
The Secretary to Government of India,
Ministry of Environment and Forest and Climate Change
And 5 others

... Respondent

**INDEX TO THE TYPED SET OF DOCUMENTS FILED BY THE SIXTH
RESPONDENT – VOLUME II**

S.No	Date	Description	Annexures	Page No.
1.	19.03.2022	Reply to the Status Report dated 1 st February filed by the Second Respondent	-	1-14
2.	-	Mining dues Clearance Certificate issued to the 6 th Respondent for the periods from 2004-05 to 2008-09, 2007-08 to 2011-12, 2009-10 to 2013-14	R15	15-20
5	11.12.2018	Letter from Deputy Director, Department of Geology and Mining, Salem to the 6 th Respondent	R16	21-23
6	-	Details of Royalty paid by the 6 th Respondent for the period from 2013-14 to 2019-20	R17	24-40
7.	11/07/2005	Challan acknowledging payment of Dead Rent for the years 2016 -17, 2017-18, 2018-19 and 2020-21	R18	41-42
8	19.03.2022	Proof of Service	-	43

Dated at Chennai on this the 19th of March, 2022.

FILED BY


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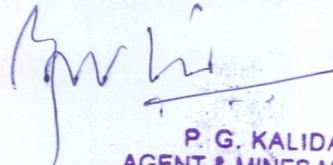
S. Sakthivel
Environmental Protection and Anti-Pollution Group
S/o P.K.Subramanyam
Alagu Vinayakar Kovil Street,
Fairland, Salem 636016

...Applicant

Vs

1. The Secretary to Government of India
Ministry of Environment and Forest and Climate Change
Indira Paryavaran Bhawan Jorbagh Road,
New Delhi 110003
2. The Director,
Department of Geology and Mines,
Industrial Estate, Guindy, Chennai 600032
3. The District Collector,
Collectorate, Salem 636 001
4. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Siva Tower, 2nd Floor, Salem 636004
5. The Member Secretary,
Central Ground Water Authority
Jam Nagar House,
18/11 Man Singh Road, New Delhi 110011
6. The Managing Director,
Dalmia Bharat Sugar and Industries Ltd.
Chettichavadi, Jagir Magnesite and Dunite Mines,
Chettichavadi Village, Salem West Tk.
Salem 636 012

...Respondents



**P. G. KALIDASS,
AGENT & MINES MANAGER,
CHETTICHAVADI JAGHIR MINES,
DALMIA BHARAT SUGAR AND INDUSTRIES LTD.,
(C/o) DALMIA MAGNESITE CORPORATION,
SALEM-636 012**

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**REPLY TO THE STATUS REPORT DATED 1ST FEBRUARY 2022
FILED BY SECOND RESPONDENT**

1. The Answering Respondent has filed a detailed reply dated 1st Feb 2022 to the Application where it has set out in detail the complete factual background and the details as to the mining operations.
2. The Second Respondent had earlier submitted a Report dated 3rd January 2022, wherein, the Second Respondent has responded to the following query of this Hon'ble Tribunal as contained in order dated 06/10/2021 *"Whether 6th Respondent is having all necessary permissions/clearance from the authorities as required under environmental laws?"* The Answering Respondent has also filed its Reply dated 1st February 2022, to the earlier Report of the Second Respondent, and the same has been taken on record by this Hon'ble Tribunal.
3. The Answering Respondent by way of this reply is now responding to Report dated 1st February 2022 filed by the Second Respondent. The contents of the above mentioned earlier, "Reply Statements filed on behalf of the Six Respondent", Answering Respondent may be read as part and parcel of the present reply.
4. The Report dated 1st February 2022 under reply, has been filed in response to the query of this Hon'ble Tribunal as to *"what is the quantity of mineral extracted by doing such illegal mining, what is the nature of action taken by authorities, when such violations are brought to their notice."* The primary finding that has been rendered by the

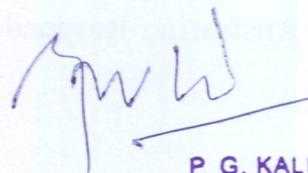
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Second Respondent is that the Answering Respondent has, allegedly cleared, extracted minerals, without transport permits during, the period 1979 to 2019.

5. The Answering Respondent, before adverting to the contents of the Report, is stating the following at the outset:
- a. The Report under reply and other reports which are already on record cannot be said to be the report of fact-finding committee formed by this Hon'ble Tribunal vide its order dated 6th October 2021, as these reports have been filed individually by each member of the said fact-finding committee and no consolidated report of fact-finding committee has been filed /served on Answering Respondent yet.
 - b. The Second Respondent had earlier submitted its individual interim report dated 3rd January, 2022, and sought time to file its final report. However the final report dated 1st February 2022 as submitted by the Second Respondent is yet again not a report of fact-finding committee as formed by this Hon'ble Tribunal vide its order dated 6th October 2021.
 - c. Furthermore, surprisingly it is most respectfully submitted that , the Second Responded has further constituted a three-member technical team to carry out the survey of lease area and it is relevant to point out that :-

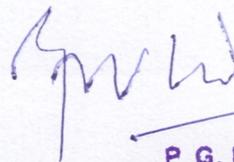


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- i. Names of those three persons is nowhere mentioned in the Report under reply
 - ii. The Report under Reply is signed by two persons and not by three persons, one of them is Director, DMG, Guindy, Chennai who had also signed earlier report dated 3rd January 2022 of the 2nd Respondent.
 - iii. It is not clear whether the Report under reply is signed by the members of technical team.
 - iv. Date of inspection of lease area, survey of lease conducted by the said three-member technical team is not mentioned in the Report under reply.
 - v. Moreover, the said three member technical team was constituted without any intimation or prior approval of the Hon'ble Tribunal.
- d. The appointment of a three-member technical team by the Second Respondent to carry out the survey of the lease area, is in gross violation of orders of the Tribunal, hence the reports submitted by such team ought not to be considered.
- e. A bare perusal of the facts of the case and the documents placed on record, would demonstrate that the Answering Respondent has acted diligently, it had applied for second renewal of mining lease and grant of Environment Clearance, in a timely manner and has carried out its operations, validly, in light of the interim reliefs granted by Hon'ble High Court of Madras. The Answering Respondent is the victim of apathy and inordinate

செட்டிச்சவடி ஜகீர் மைன்ஸ்
 டால்மியா ஷராத் சுகர் அண்ட் இண்டஸ்ட்ரீஸ் ல்டி.,
 டால்மியா மக்னீசைட் கார்பொரேஷன்,
 சட்டிரை சாலை-636 012



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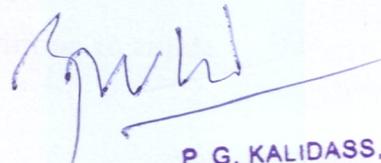
delay caused by Respondent No. 1 to 5 in timely disposal of its said applications.

The non-consideration of the Answering Respondent's applications for renewal of lease and environmental clearance owing to administrative lapses, has left the Applicant's operations in uncertainty and the Applicant is now being treated as a 'violator' and mulcted with penalty for such lapses and delays on the part of the official Respondents, The Answering Respondent has been made to wait for the grant of EC and regularisation of its mining lease for last 16 years left in automatic determination of its mining lease.

Nevertheless, the issues raised by the Applicant are already sub-judice before the Hon'ble High Court of Madras, hence, these proceedings deserve to be disposed of expeditiously without any adverse findings *qua* Answering Respondent and such expeditious disposal would not prejudice either the Applicant or the other Respondents.

6. Without prejudice to the foregoing the Answering Respondent states that, at the outset, this Hon'ble Tribunal vide its orders dated 6th October 2021 posed following questions to the fact-finding committee:

1. Whether 6th Respondent is having all necessary permissions/clearance from the authorities as required under environmental laws?



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2. Whether 6th Respondent is having all necessary permissions/clearance from the authorities as required under environmental laws? If so since when they are doing so?
3. What is the quantity of mineral extracted by doing such illegal mining, what is the nature of action taken by authorities, when such violations are brought to their notice?
4. Whether any damage caused to the environment on account of such illegal mining, if so, assess the damage caused to the environment including environment compensation to be recovered from them, apart from suggesting recommendations for restoration of damage caused to the environment?
5. Whether 6th Respondent has obtained necessary permissions for extracting ground water for industrial purposes drawing, and if not, what is the action taken including the imposition of compensation for unauthorised drawl of ground water?

A perusal of the aforesaid queries clearly shows that mandate of inquiry as per the said order of this Hon'ble Tribunal to the fact finding committee is limited only up to the

- I. violations of environmental laws,
- II. quantity of mineral extracted when Answering Respondent was in breach, if any, of environmental laws,
- III. action taken by them for such violation, damage caused to environment by such violation,
- IV. status of permission for extraction of ground water.

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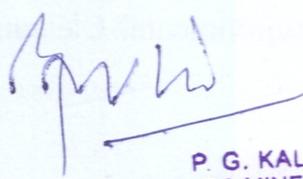
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The said order does not give any mandate to the Second Respondent/fact finding committee to look into whether mining operations of Answering Respondent are/were in violation of Mines & Minerals (Development & Regulation) Act 1957 or not for the period 1979 to 2019.

7. It is further submitted that Respondent No. 2 in its report dated 3rd January 2022, had already mentioned that
- a. Answering Respondent filed application for renewal of its mining lease in July 2005, mining lease thereafter is under *deemed extension*.
 - b. Answering Respondent had filed application dated 9th February 2006 for grant of Environmental clearance before First Respondent (which has not been disposed till date).
 - c. Answering Respondent operated mines without grant of Environmental clearance since August 2006.
 - d. Second Respondent through District Collector, Salem's demand memo dated 18th June 2019 directed Answering Respondent to pay compensation of INR 11.44 Crores (approx.) for mining of Dunite without EC for the period 2001-02 to 2018-19, which is now pending before W.A No. 834/2020 before Hon'ble High Court of Madras.
 - e. Second Respondent through District Collector, Salem's demand Memo dated 8th July 2020 directed Answering Respondent to pay compensation of INR 7.24 Crores (approx.) for mining of Magnesite without EC for the period 2000-01 to 2018-19.

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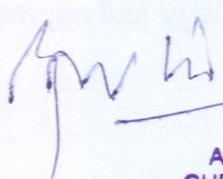
2006 and Answering Respondent cannot be held liable for such enormous administrative delays.

11. The findings in the Report under reply regarding mining without transport permit for the period 1979 onwards, are entirely unsubstantiated and in any event, the Hon'ble Tribunal in its order dated 6th October 2021 has fairly not assumed any jurisdiction over the matters related to Mines & Mineral (Development & Regulation) Act 1957. It is most respectfully and humbly submitted that matters (Whether mineral has been removed without transport permits or not) which are solely related to Mines & Mineral (Development & Regulation) Act 1957, cannot be agitated before this Hon'ble Tribunal.

12. Without prejudice to the forgoing and without prejudice to the rights, remedies and contentions which are available to the Answering Respondent qua the findings in the Report under reply, it is further submitted as under:

- a. The assessment of the quantity of mineral removed is on the basis of *pit dimension*. However, the Report under reply mentions number of pits as 32 but does not mention the dimension /measurements of any of the pits but gives only an estimated quantity of mineral which could have been possibly extracted by the Answering Respondent over a period of last four decades from these pits. The Report also records quantity of waste dumps & gives the number of waste dumps, however, the Report omits to disclose any measurements of such dumps.

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b. The Second Respondent has neither surveyed the mining area through Total Station Survey Station Equipment nor have they taken measurements of the pits and dumps. The Report under reply is based on a bird's eye view of the mining area. The findings of the Report deserve to be dismissed on these grounds alone.

c. The Second Respondent, vide its letter dated 11th December 2018 has himself confirmed production figures for the period 1979 -80 to 2018 -19. As per the said letter :

i. From 1979-80 to 2018-19 the total quantity of Magnesite production sums up to be 28,72,449.867 MT.

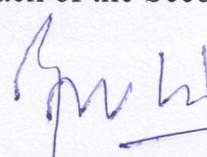
(As per the Report under reply this quantity measures up to 44,67,502MT)

ii. From 1979-80 to 2018-19 the total quantity of Dunite production sums up-to be 1,83,888.309 tonnes

(As per the Report under reply this quantity measures up to 1,11,68755MT)

Therefore, it is clear that the Second Respondent, has come up with imaginary allegations and astronomical figures, which are entirely unsupported and contrary to their own records. It appears that these allegations have been raised at the behest of certain third parties with certain vested interests.

d. The quantities mentioned in the Report under reply are far above the quantities of production, certified by the office of the Second Respondent. This itself casts a serious doubt on the methodology and approach of the Second Respondent.

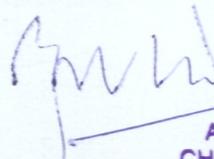


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- e. The measurements based on *pit dimension method*, that too for the period of last 40 years is rudimentary and is not a proper or a well-accepted method to determine the quantity of mineral removed. The measurements based on such methods cannot be relied upon to fasten any liability, in light of the facts that mining operations during all these periods have been in physical control of the Second Respondent. The Transport Permits had been issued by Second Respondent, only after verification of the quantity of mineral removed and the royalty and other dues are paid on such verified quantities. The Answering Respondent had been regularly filing its returns prescribed under applicable Mining regulations. In fact, the Second Respondent had continuously and regularly been issuing No Dues Certificates. It is significant to note that there has been no allegation, at any earlier point in time, concerning of removal of minerals without Transport Permits or removal of mineral in excess of the quantities mentioned in Transport Permits. The said allegation has been raised for the very first time by the Second Respondent and it is evident that such unsupported claims are being made in order to taint the reputation of the Answering Respondent
- f. The Second Respondent in its Report on the *pit dimension method* has also failed to take into consideration the mining lease area prior to 1966, which was not with the Answering Respondent. In fact, mining activity in the said area was going on even prior to 1966. Even if it is assumed to be correct, it cannot be relied upon for a mining area which is more than 50

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years old that too for fastening statutory liability. The Second Respondent, while giving production figures in its present Report, has failed to appreciate that during the years 1979 to 2019, there have been revisions to the mining lease area as set out below and the same would also be clear from the records of the Second Respondent:

Duration	Area / Acre	
20 th Aug 1966 to 27 th July 1979	1386.36	
28 th July 1979 to 19 th Aug.1986	1419	
20 th Aug 1986 to 19 th Aug 2006	1314	
20 th Aug 2006 to 31 st Oct 2017	1109.92	In 2006, applied for renewal of Mining lease over 449.364 Hectares (1109.92 Acres) and surrendered 82.616 Hectares (204.10 Acre) and obtained IBM approval in Mining Plans (copies enclosed).

This clearly shows that the Report under reply is not based on any cogent data pursuant to any survey carried out in a scientific manner and hence, the same ought not to be considered by this Hon'ble Tribunal.



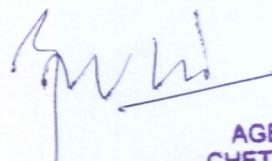
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g. It is pertinent to mention here that that an on 31st March 2021, Answering Respondent has made arrear payments of royalty/dead rent. In fact, the Answering Respondent has also paid an excess amount of Rs.5,31,176.00 with the Department of Geology and Mining, Salem

h. The Report under reply at the first instance assumes total quantity of excavation as 11,16,87,545 MT for period 1979 to 2019 without any scientific basis then applies recovery ratio of 4 % for Magnesite and 10% for Dunite treating the same as gospel truth for the entire duration as there is no basis of any rationale for the same. It is pertinent to mention here that according to Second Respondent quantity measurements are based on recovery ratios mentioned in prospective Mining Plans and not based on any records of actual measurement or records of actual recovery in comparison to the recovery ratio mentioned in the prospective mining plans, applied on the quantities arrived through *pit dimension* where the dimension of pits itself has not been mentioned. Hence no credence can be attached to such findings which are based on surmises and conjectures.

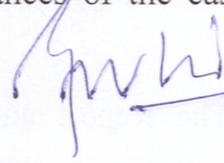
i. The allegation that there is no safety zone in north east and south east of mining lease area is factually incorrect.

11 The Answering Respondent reserve its rights to file additional response(s), if so required, in the present proceedings and to suitably respond and contest proceedings, if any, initiated by Second Respondent pursuant to the reports under reply.



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It is prayed that this Hon'ble Tribunal may be pleased to take on record the above response of the Answering Respondent and pass such further or other appropriate orders as this Hon'ble Tribunal may be deemed fit and proper in the facts and circumstances of the case and thereby render justice.



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Solemnly affirmed before me on this
the 19th day of March, 2022 and
having signed his name in my presence

BEFORE ME

P. G. KALIDASS,
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APPENDIX
(See Rules 9 (2) (d) of M.C.R. 1960)

Mining Dues Clearance Certificate

1 Name & Address of the Applicant
Tvl. Dalmia Cement (Bharat) Ltd
C/o Dalmia Magnesite Corporation
Salem -- 636 012

2 Details of the Quarrying :
Lease or Permit obtained by the applicant
and penalty, if any, levied on the applicant
in the State of Tamilnadu
Order No. & Date by
which Mining right Name
was obtained by the of the
Applicant and penalty Mineral (s)
if any, levied on the
applicant

Location of the Mining Area :

District Taluk Village
S No & Extent
Chetti Chavadi
Salem Salem Jaghir
Survey No. 6
1314 Acres

G O No 74 -Ind Dept
dated 11.03.1997 for
20 Years 20 08 86 - 19 08 06
and as per Order of Injunction
passed in M.P No. 1 of 2006 in
W.P Nos. 25518 & 25519 of
2006 of Hon'ble High Court of
Madras
Raw-
Magnesite
&
Dunite

3 The District (s) in which the applicant is
assessed for Mining dues where payment is made Salem District.

4 Particulars concerning Royalty and other payments for the preceding Five Financial Years

Preceding Period Year	Raw-Magnesite		Dunite		Safaree Rent & Compensation		Total	
	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)
2004-05	3878340	3878340	44904	44904	30198	30198	3953442	3953442
2005-06	3411173	3411173	33978	33978	30198	30198	3475349	3475349
2006-07	4488033	4362500	88749	42000	30198	30198	4606980	4434698
2007-08	3326553	3078744	108248	101813	30198	30198	3464999	3210755
2008-09	3666876	3917600	87677	97200	30198	30198	3784751	4044998
Remitted		122618		43661			0	166279
On 02 11 09 Total	18770975	18770975	363556	363556	150990	150990	19285521	19285521

Contd 2

5(a) Total Mineral Revenue Assessed / Liable to be paid by the applicant	19285521
(b) Mineral Revenue Paid	19285521
(c) Unpaid Mineral Revenue	NIL

Note :

Approval of the Government for the proposal of the company for adjustment of the deposit of Rs. 17-50 Lakhs with interest against Royalty on the Raw-Magnesite is yet to be decided and refundable by the Government.

Instructions :

- 1 Separate Statements for different leaseholds and District should be attached.
- 2 If any dues remain unpaid, the reason should be explained in the attached statement.
- 3 It must be declared whether any attachment or Court proceedings is pending in respect of arrears. (furnish full particulars)

I declare that, the above information is correct and complete to the best of my information and belief.

For DALMIA CEMENT (BHARATI) LTD.
C/o. Dalmia Magnesite Corporation

[Handwritten Signature]
D.G.M. (Accounts)

Signature of the Applicant

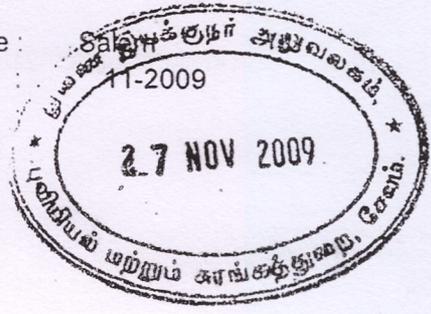
Place : Salem
Date : 03/11/2009

Roc : 25 / 2009 / Mines – B

O/o the Deputy Director of
Geology & Mining, Salem.

- 1 The Certificate is valid for One year from the date of issue.
- 2 This Certificate is issued subject to the condition that, the lessee shall be liable to pay any arrears if found in future, based on the audit objections / further verification of records etc.,
- 3 The amount of Rs. 17-50 Lakhs is deposited for LC & LCSC only, and is not connected with the Royalty amount.

Place : Salem
Date : 11-2009



Signature of the Issuing Authority
DEPUTY DIRECTOR OF GEOLOGY & MINING
SALEM.

[Handwritten Signature]

APPENDIX
(See Rules 9 (2) (d) of M.C.R. 1960)

Mining Dues Clearance Certificate

1 Name & Address of the Applicant
 Tvl. Dalmia Bharat Sugar and -
 Industries Ltd.
 (Formerly known as Dalmia -
 Cement (Bharat) Ltd.)
 C/o Dalmia Magnesite Corporation
 Salem - 636 012

2 Details of the Quarrying :
 Lease or Permit obtained by the applicant
 and penalty, if any, levied on the applicant
 in the State of Tamilnadu

Order No. & Date by
 which Mining right
 was obtained by the
 Applicant and penalty
 if any, levied on the
 applicant

Name
 of the
 Mineral (s)

Location of the Mining Area :

District	Taluk	Village
		S.No & Extent
		Chetti Chavadi
Salem	Salem	Jaghir
		Survey No. 6
		1314 Acres

G.O. No. 74 -Ind. Dept
 dated 11.03.1997 for
 20 Years : 20.08.86 -19.08.06
 and as per Order of Injunction
 passed in M.P.No. 1 of 2006 in
 W.P. Nos. 25518 & 25519 of
 2006 of Hon'ble High Court of
 Madras.

Raw-
 Magnesite
 &
 Dunite

**3 The District (s) in which the applicant is
 assessed for Mining dues where payment is made** Salem District.

4 Particulars concerning Royalty and other payments for the preceding Five Financial Years :

Preceding Period Year	Raw-Magnesite		Dunite		Surface Rent		Total	
	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)
2007-08	3326553	3326553	108248	108248	30198	30198	3464999	3464999
2008-09	3666876	3666876	87677	87677	30198	30198	3784751	3784751
2009-10	3103487	3154250	484970	499350	30198	30198	3618655	3683798
2010-11	3535802	3545500	118565	75600	30198	30198	3684565	3651298
2011-12	2040229	2079250	322130	400000	30198	30198	2392557	2509448
Total	15872947	15772429	1121590	1170875	150990	150990	16945527	17094294

Contd ... 2

2

5(a) Total Mineral Revenue Assessed / Liable to be paid by the applicant	<u>Rs.</u> 16945527
(b) Mineral Revenue Paid	17094294
(c) Excess paid Mineral Revenue	148767

Note:

Approval of the Government for the proposal of the company for adjustment of the deposit amount of Rs .17.50 Lakhs with interest against Royalty on the Raw-Magnesite / Dunite is yet to be decided and refundable by the Government.

Instructions :

- 1 Separate Statements for different leaseholds and District should be attached.
- 2 If any dues remain unpaid, the reason should be explained in the attached statement .
- 3 It must be declared whether any attachment or Court proceedings is pending in respect of arrears. (furnish full particulars)

I declare that, the above information is correct and complete to the best of my information and belief.

For DALMIA BHARAT SUGAR AND INDUSTRIES LTD.
Ch. DALMIA MAGNESITE CORPORATION

Place Salem
Date 10/5/2013

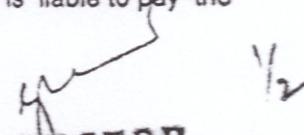
D.G.M. (Accounts)
Signature of the Applicant

Roc . 2 13/ 2013 / Mines - A

The Collectorate,
Salem.

- 1 The Certificate is valid for One year from the date of issue.
- 2 The Certificate is issued subject to the condition that, the lessee shall be liable to pay any arrears if found in future, based on the audit objections / further verification of records etc..
- 3 The amount of Rs. 17.50 Lakhs is deposited for LC & LCSC only, and is not connected with the Royalty amount.
- 4 After raising demand for annual compensation, the lessee is liable to pay the amount.

Place Salem
Date


COLLECTOR
Signature of the Issuing Authority
SALEM

Handwritten note:
collected.

Handwritten initials:
HMS

APPENDIX
(See Rules 9 (2) (d) of M.C.R 1960)

Mining Dues Clearance Certificate

<p>1. Name & Address of the Applicant</p>	<p>Tvl. Dalmia Bharat Sugar and Industries Ltd. (Formerly known as Dalmia Cement (Bharat) Ltd.) C/o. Dalmia Magnesite Corporation, Salem - 636 012.</p>	
<p>2. Details of the Quarrying : Lease or Permit obtained by applicant and Penalty, if any, levied on the applicant in the State of Tamilnadu.</p> <p>Location of the Mining area : - District : Salem Taluk : Salem Village : Chetti Chavadi Jaghir S.No. & Extent : Survey No. 6/1 - 449.364 Hectares</p>	<p>Order No. & Date by which Mining right was obtained by the Applicant and penalty, If any, levied on the applicant</p>	<p>Name of the Mineral (s)</p>
<p>3. The District (s) in which the applicant is assessed for Mining dues where payment is made</p>	<p>G.O. No. 74 - Ind. Dept dated 11.03.1997 for 20 Years : 20.08.86 - 19.08.06 and as per order of Injunction passed in M.P No. 1 of 2006 in W.P.Nos. 25518 and 25519 of 2006 of Hon'ble High Court of Madras.</p> <p>Salem District.</p>	
<p>4. Particulars concerning Royalty and other payments for the preceding Five Financial Years :</p>		

Preceding Period Year	Raw- Magnesite		Dunite		Surface Rent		TOTAL	
	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)	Demand (Rs)	Collection (Rs)
2009-10	3103487	3154250	484970	499350	30198	30198	3618655	3683798
2010-11	3535802	3545500	118565	75600	30198	30198	3684565	3651298
2011-12	2040229	2079250	322130	400000	30198	30198	2392557	2509448
2012-13	820569	738500	1393818	998000	30198	30198	2244585	1766698
2013-14	560502	564585	447191	1030482	30198	30198	1037891	1625265
TOTAL:	10060589	10082085	2766674	3003432	150990	150990	12978253	13236507

Contd2

5 (a) Total Mineral Revenue Assessed / Liable to be paid by the applicant	1297825
(b) Mineral Revenue paid	13236507
(c) Excess paid Mineral Revenue	258254

Note:

Approval of the Government for the proposal of the company for adjustment of the deposit amount of Rs. 17.50 Lakhs with interest against Royalty on the Raw Magnesite / Dunite is yet to be decided and refundable by the Government.

Instructions:

- 1 Separate Statements for different leaseholds and District should be attached.
- 2 If any dues remain unpaid, the reason should be explained in the attached statement.
- 3 It must be declared whether any attachment or Court proceedings is- pending in respect of arrears. (furnish full particulars)

I declare that, the above information is correct and complete to the best of my information and belief.

For DALMIA BHARAT SUGAR AND INDUSTRIES LTD.
C/o. DALMIA MAGNESITE CORPORATION

DGM (Accounts)

Signature of the Applicant

Place : Salem
Date : 30.12.2014

Roc: 71 / 2014 / Mines - A

The Collectorate,
Salem.

- 1 The Certificate is valid one One year from the date of issue.
- 2 The Certificate is issued subject to the condition that, the lessee shall be liable to pay any arrears if found In future, based on the audit objections / further verification of records etc.,
- 3 The amount of Rs. 17.50 Lakhs is deposited for LC & LCSC only, and is connected with the Royalty amount.
- 4 After raising demand for annual compensation, the lessee is liable to pay the amount

Place : Salem
Date : 02.02.2015

COLLECTOR
Signature of the Issuing Authority
SALEM

From

Thiru.A.Balamurugan.,M.Sc.M.B.A,
Assistant Geologist/
Deputy Director (I/c),
Dept. of Geology and Mining,
Collectorate,
Salem-636 001.

To

Tvl. Dalmia Bharat Sugar and
Industries and Limited,
Salem.

Roc.45/2018/Mines A dated 11.12.2018.

Sir.,

Sub: Mines and Minerals - Salem District - Major Mineral -
Magnesite lease granted to Tvl. Dalmia Bharat Sugar
and Industries Limited, Salem - Salem Taluk-
Chettichavadi Village - S.F.No.6(P) - over an extent of
531.75.0 Hectres - Magnesite and Dunite Production
details requested - For obtaining MOEF Clearance -
Details Furnished - Reg.

Ref: 1 G.O.Ms. No.74 Industries Department dated:
14.03.1997.

2 Tvl. Dalmia Bharat Sugar and Industries and
Limited, Salem letter dated . 27.10.2018.

In the reference 1st cited, Mining lease was granted to Tvl.
Dalmia Bharat Sugar and Industries and Limited, Salem for mining
Magnesite in Salem taluk of Chettichavadi Village, S.F.No. 6(P) over
an extent of 531.75.0 Hectres for a period of 20 years for a period of 20
years up to 19.08.2006. The second renewal application of Mining
lease was forwarded to Government to the Commissioner of Geology
and Mining, Chennai vide Rc No.980/2005/Mines-A, dated 20.01.2006.
The Company was carrying out mining operation under the deemed

extension provisions contained in 24A(6) of Mineral concession rules 1960.

In the reference 2nd cited, Tvl. Dalmia Bharat Sugar and Industries and Limited has requested to furnish the production details of Magnesite of Tvl. Dalmia Bharat Sugar and Industries and Limited from 1979-80 to 2018-19 (upto Aug 2018) for obtaining clearance from MoEF.

In this connection, the production details of Magnesite and Dunite from 1979-80 to 2018-19 (upto Aug 2018) in respect of Tvl. Dalmia Bharat Sugar and Industries Limited as per pit mouth register is as follows.

Production details:

Sl. No.	Year	Magnesite in M.T	Dunite in M.T
1	1979-80	96301.500	Nil
2	1980-81	120629.100	Nil
3	1981-82	130104.900	Nil
4	1982-83	85886.000	Nil
5	1983-84	114180.000	24.000
6	1984-85	119400.940	538.000
7	1985-86	104036.500	42.000
8	1986-87	92442.500	890.000
9	1987-88	92188.700	1137.000
10	1988-89	131801.200	2695.000
11	1989-90	138062.700	205.000
12	1990-91	139653.000	Nil
13	1991-92	140042.000	Nil
14	1992-93	151190.240	Nil
15	1993-94	53760.100	Nil
16	1994-1995	106724.420	Nil
17	1995-1996	96671.640	150.000
18	1996-1997	105983.460	60.000

19	1997-1998	102472.790	200.000
20	1998-1999	88041.010	1459.000
21	1999-2000	87357.840	1329.000
22	2000-2001	87932.880	0.000
23	2001-2002	66005.440	0.000
24	2002-2003	42187.428	1749.722
25	2003-2004	31432.453	1822.818
26	2004-2005	42374.484	1096.242
27	2005-2006	26887.140	7994.527
28	2006-2007	18671.430	2565.000
29	2007-2008	29554.628	1850.000
30	2008-2009	42227.866	1430.000
31	2009-2010	61738.768	13850.000
32	2010-2011	41698.568	5610.000
33	2011-2012	27482.870	3900.000
34	2012-2013	6651.081	15150.000
35	2013-2014	4124.538	9355.000
36	2014-2015	16596.206	47500.000
37	2015-2016	15038.052	37815.000
38	2016-2017	10343.074	11620.000
39	2017-18	3404.934	11720.000
40	2018-19 (upto Aug 2018)	1167.487	131.000

[Handwritten Signature]
17/12/14

Deputy Director (I/c),
Dept. of Geology and Mining,
Salem.

[Handwritten Signature]
11/12/14

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2013-14 : RAW -MAGNESITE

Date	Details of amount PAID			Amount (Rs)	Month	Details of amount PAYABLE as per Final Rates				
	Qty (MT)	Bulk Permit Ref.				Qty (MT)	Cost (Rs)	Sale Value @ 1.2 on Cost	Royalty @ 3%	Amount (Rs)
02.04.'2013	900	1489, 02.04.2013		99000	April '2013	2387	2864.40	85.932	83337	
06.06.'2013	240	1603, 06.06.2013		22145	June '2013	2592	3110.40	93.312	23305	
30.08.'2013	48	1748, 30.08.2013		4416	Aug.'2013	2970	3564.00	106.920	5346	
05.09.'2013	72	1756, 05.09.2013		6696						
12.09.'2013	60	1770, 12.09.2013		5580						
25.09.'2013	84	1798, 25.09.2013		7812	Sep.'2013	2648	3177.60	95.328	20591	
03.10.'2013	84	1809, 03.10.2013		7812						
24.10.'2013	144	1849, 24.10.2013		13392	Oct.'2013	2412	2894.40	86.832	19787	
06.11.'2013	180	1873, 06.11.2013		16740						
25.11.'2013	192	1912, 25.11.2013		16512	Nov.'2013	2195	2634.00	79.020	30691	
06.12.'2013	240	1943, 06.12.2013		20640						
20.12.'2013	240	1971, 20.12.2013		22320	Dec.'2013	2173	2607.60	78.228	37137	
06.01.'2014	120	2008, 06.01.2014		11280						
17.01.'2014	2500	2024, 17.01.2014		235000						
20.01.'2014	180	2030, 20.01.2014		16920	Jan.'2014	2693	3231.60	96.948	281424	
03.02.'2014	240	2056, 03.02.2014		22800						
17.02.'2014	156	2086, 17.02.2014		16692						
21.02.'2014	36	2097, 21.02.2014		3852	Feb.'2014	2892	3470.40	104.112	42837	
19.03.2014	156	2137, 19.03.2014		14976	Mar.'2014	2693	3231.60	87.408	16045	
TOTAL :	5872			564585		6074.419			560502	

Summary :

Opening balance (Excess remitted)	Rs. 17413
Add: Payments during 2013-14	564585
	581998
Less: Royalty payable for 2013-14	560502
Excess remitted	<u>21496</u>

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2013-14: D U N I T E

Date	Details of amount PAID			Month	Details of amount PAYABLE as per Final Rates				
	Qty (MT)	Bulk Permit Ref.	Amount (Rs)		Qty (MT)	Cost (Rs)	Sale Value @ 1.2 on Cost	Royalty @ 10%	Amount (Rs)
02.04.'2013	100	1490, 02.04.2013	11500						
08.04.'2013	100	1507, 08.04.2013	11500						
17.04.2013	200	1519, 17.04.2013	23000	Apr.'2013	228.960	800	960.00	96.000	21980
13.05.2013	150	1560, 13.05.2013	17250						
20.05.2013	200	1574, 20.05.2013	23000						
24.05.2013	200	1580, 24.05.2013	23000	May.'2013	780.930	800	960.00	96.000	74969
05.06.'2013	200	1602, 05.06.2013	23000	June.'2013	299.390	800	960.00	96.000	28741
25.09.2013	0	Diff. in Royalty 12-13	350000						
07.10.'2013	60	1813, 07.10.2013	5760						
15.10.2013	60	1829, 15.10.2013	5760						
21.10.2013	96	1842, 21.10.2013	9216						
24.10.2013	144	1850, 24.10.2013	13824						
29.10.2013	144	1861, 29.10.2013	13824	Oct.'2013	467.110	350	420.00	42.000	19619
01.11.'2013	216	1865, 01.11.2013	20736						
06.11.'2013	180	1874, 06.11.2013	17280						
11.11.'2013	180	1884, 11.11.2013	17280						
18.11.'2013	180	1900, 18.11.2013	17280						
22.11.'2013	180	1908, 22.11.2013	17280						
25.11.'2013	180	1913, 25.11.2013	17280						
29.11.'2013	180	1922, 29.11.2013	17280	Nov.'2013	1368.900	350	420.00	42.000	57494
02.12.'2013	180	1926, 02.12.2013	17280						
04.12.'2013	180	1936, 04.12.2013	17280						
06.12.'2013	120	1944, 06.12.2013	11520						
20.12.2013	144	1972, 20.12.2013	13824						
23.12.2013	120	1980, 23.12.2013	11520						
27.12.2013	144	1988, 27.12.2013	13824	Dec.'2013	969.550	350	420.00	42.000	40721
06.01.'2014	180	2009, 06.01.2014	17280						
20.01.2014	60	2031, 20.01.2014	5760						

Details of amount PAID				Details of amount PAYABLE as per Final Rates					
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Sale Value @ 1.2 on Cost	Royalty @ 10%	Amount (Rs)
24.01.2014	120	2043, 24.01.2014	11520						
29.01.2014	144	2050, 29.01.2014	13824	Jan.'2014	467.970	350	420.00	42.000	19655
05.02.'2014	240	2059, 05.02.2014	23040						
07.02.'2014	240	2064, 07.02.2014	23040						
12.02.'2014	240	2067, 12.02.2014	23040						
19.02.'2014	300	2090, 19.02.2014	16500						
21.02.2014	300	2098, 21.02.2014	16500						
26.02.2014	480	2104, 26.02.2014	26400	Feb.'2014	1558.460	350	420.00	42.000	65455
05.03.'2014	480	2118, 05.03.2014	26400						
07.03.'2014	480	2121, 07.03.2014	26400						
14.03.2014	360	2128, 14.03.2014	15120						
17.03.2014	360	2131, 17.03.2014	15120	Mar.'2014	2822.790	350	420.00	42.000	118557
24.03.2014	480	2149, 24.03.2014	20160						
28.03.2014	240	2155, 28.03.2014	10080						
TOTAL :	8542		1030482		8964.060				447191

Summary :

Opening balance (Payable)	Rs. 346533
Add: Payments during 2013-14	1030482
	683949
Less: Royalty payable for 2013-14	447191
Excess remitted	236758

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2014-15: RAW -MAGNESITE

Date	Details of amount PAID				Month	Details of amount PAYABLE as per Final Rates				
	Qty (MT)	Bulk Permit Ref.	Amount (Rs)			Qty (MT)	Cost (Rs)	Sale Value @ 1.2 on Cost	Royalty @ 3%	Amount (Rs)
04.04.'2014	156	2177	04.04.2014	13572	April '2014	2705	3246.00	81.15	19809	
21.04.'2014	84	2207	21.04.2014	6720						
05.05.'2014	144	2237	05.05.2014	11520						
07.05.'2014	2000	2244	07.05.2014	160000	May '2014	2648	3177.60	79.44	201558	
19.05.'2014	252	2273	19.05.2014	19908						
'04.06.'2014	432	2305	04.06.2014	34128	June '2014	2667	3200.40	80.01	62084	
16.06.'2014	324	2328	16.06.2014	31428						
02.07.'2014	480	2362	02.07.2014	50400	July '2014	2996	3595.20	89.88	103772	
16.07.'2014	540	2394	16.07.2014	56700						
23.07.'2014	84	2410	23.07.2014	8820	Aug '2014	3084	3700.80	92.52	87760	
04.08.'2014	600	2436	04.08.2014	63000						
18.08.'2014	300	2464	18.08.2014	26400	Sept '2014	3204	3844.80	96.12	70383	
01.09.'2014	432	2495	01.09.2014	38016	Oct '2014	3049	3658.80	91.47	32695	
17.09.'2014	600	2535	17.09.2014	52800	Nov '2014	3250	3900.00	97.50	26870	
07.11.'2014	216	2627	07.11.2014	19008						
17.11.'2014	48	2648	17.11.2014	4704	Dec '2014	3321	3985.20	99.63	33599	
03.12.'2014	144	2683	03.12.2014	14112						
08.12.'2014	48	2689	08.12.2014	4704						
26.12.'2014	144	2724	26.12.2014	13968	Jan. '2015	3458	4149.60	103.74	72226	
31.12.'2014	120	2735	31.12.2014	11640						
07.01.'2015	144	2748	07.01.2015	13968						
12.01.'2015	96	2756	12.01.2015	9312						
21.01.'2015	96	2767	21.01.2015	10368						
27.01.'2015	192	2777	27.01.2015	20736						

Details of amount PAID				Details of amount PAYABLE as per Final Rates					
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Sale Value @ 12% cost	Royalty @ 3%	Amount (Rs)
02.02.2015	48	2785, 02.02.2015	5184						
06.02.2015	2000	2797, 06.02.2015	216000						
06.02.2015	144	2799, 06.02.2015	15552						
11.02.2015	1000	2805, 11.02.2015	108000						
13.02.2015	168	2817, 13.02.2015	18648						
16.02.2015	1000	2820, 16.02.2015	111000						
20.02.2015	120	2834, 20.02.2015	13320	Feb. 2015	4764.791	3281	3937.20	98.43	468998
02.03.2015	96	2847, 02.03.2015	10656						
06.03.2015	144	2858, 06.03.2015	15984						
11.03.2015	120	2866, 11.03.2015	13320						
16.03.2015	84	2874, 16.03.2015	9324						
25.03.2015	144	2903, 25.03.2015	16704	Mar. 2015	570.809	3327	3992.40	99.81	56972
25.03.2015	0	Diff. in Royalty 14-15	200000						
TOTAL:	12744		1449624		13394.730				1236726

Summary:

Rs.

Opening balance (Excess remitted) 21496

Add: Payments made during 2014-15 1449624

1471120

Less: Royalty payable for 2014-15 1236726

Excess remitted 234394

DALMIA BHARAT SUGAR & INDUSTRIES LTD C/o DALMIA MAGNESITE CORPORATION, SALEM - 636 012
DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2014-15: D U N I T T E

Details of amount PAID			Details of amount PAYABLE as per Final Rates						
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Sale Value @ 1.2 on Cost	Royalty @ 10%	Amount (Rs)
02.04.'2014	600	2165, 02.04.2014	25200						
04.04.'2014	480	2178, 04.04.2014	20160						
09.04.'2014	480	2188, 09.04.2014	20160						
11.04.'2014	360	2189, 11.04.2014	15120						
16.04.'2014	600	2196, 16.04.2014	25200						
21.04.'2014	480	2206, 21.04.2014	20160						
28.04.'2014	480	2218, 28.04.2014	20160	Apr. '2014	3245.660	350	420.00	42.000	136318
05.05.'2014	480	2236, 05.05.2014	20160						
09.05.'2014	480	2246, 09.05.2014	20160						
12.05.'2014	480	2249, 12.05.2014	20160						
19.05.'2014	480	2272, 19.05.2014	20160						
26.05.'2014	600	2286, 26.05.2014	25200						
30.05.'2014	600	2293, 30.05.2014	25200	May '2014	2998.330	350	420.00	42.000	125930
04.06.'2014	480	2306, 04.06.2014	20160						
11.06.'2014	720	2322, 11.06.2014	30240						
13.06.'2014	720	2325, 13.06.2014	30240						
20.06.'2014	720	2341, 20.06.2014	30240						
23.06.'2014	600	2345, 23.06.2014	25200						
25.06.'2014	480	2351, 25.06.2014	20160						
30.06.'2014	720	2360, 30.06.2014	30240	June '2014	4228.810	350	420.00	42.000	177610
07.07.'2014	720	2373, 07.07.2014	30240						
14.07.'2014	720	2387, 14.07.2014	30240						
18.07.'2014	720	2397, 18.07.2014	30240						
23.07.'2014	720	2411, 23.07.2014	30240						
28.07.'2014	720	2426, 28.07.2014	30240	July '2014	4346.220	350	420.00	42.000	182541

Details of amount PAID				Details of amount PAYABLE as per Final Rates					
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Sale Value @ 1.2 on Cost	Royalty @ 10%	Amount (Rs)
04.08.'2014	720	2437, 04.08.2014	30240						
08.08.'2014	720	2448, 08.08.2014	30240						
13.08.'2014	600	2452, 13.08.2014	25200						
20.08.'2014	600	2471, 20.08.2014	25200						
25.08.'2014	720	2481, 25.08.2014	30240						
27.08.'2014	600	2489, 27.08.2014	25200	Aug.'2014	4645.000	350	420.00	42.000	195090
01.09.'2014	960	2496, 01.09.2014	40320						
05.09.'2014	720	2510, 05.09.2014	30240						
10.09.'2014	720	2518, 10.09.2014	30240						
12.09.'2014	720	2525, 12.09.2014	30240						
17.09.'2014	720	2536, 17.09.2014	30240						
19.09.'2014	1200	2544, 19.09.2014	50400						
29.09.'2014	720	2560, 29.09.2014	30240	Sept.'2014	5543.010	250	300.00	30.000	166290
07.10.'2014	600	2573, 07.10.2014	25200						
10.10.'2014	720	2584, 10.10.2014	30240						
15.10.'2014	960	2595, 15.10.2014	40320						
24.10.'2014	720	2601, 24.10.2014	30240						
29.10.'2014	960	2615, 29.10.2014	40320	Oct.'2014	4030.560	250	300.00	30.000	120917
03.11.'2014	720	2618, 03.11.2014	30240						
10.11.'2014	720	2635, 10.11.2014	30240						
17.11.'2014	720	2647, 17.11.2014	30240						
21.11.'2014	720	2658, 21.11.2014	30240						
28.11.'2014	480	2668, 28.11.2014	20160	Nov.'2014	3885.900	250	300.00	30.000	116577
03.12.'2014	600	2682, 03.12.2014	25200						
08.12.'2014	600	2688, 08.12.2014	25200						
10.12.'2014	480	2699, 10.12.2014	20160						
17.12.'2014	720	2708, 17.12.2014	30240						

2014-15 DUNITE contd..

Details of amount PAID				Details of amount PAYABLE as per Final Rates					
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Sale Value @ 1.2 on Cost	Royalty @ 10%	Amount (Rs)
22.12.2014	720	2719, 22.12.2014	30240						
26.12.2014	600	2723, 26.12.2014	25200						
31.12.2014	720	2734, 31.12.2014	30240	Dec. '2014	4341.820	250	300.00	30.000	130255
07.01.2015	600	2747, 07.01.2015	25200						
12.01.2015	600	2755, 12.01.2015	25200						
21.01.2015	480	2766, 21.01.2015	20160						
27.01.2015	720	2776, 27.01.2015	30240	Jan. '2015	3418.390	250	300.00	30.000	102552
02.02.2015	720	2784, 02.02.2015	30240						
06.02.2015	720	2798, 06.02.2015	30240						
13.02.2015	600	2816, 13.02.2015	25200						
25.02.2015	600	2838, 25.02.2015	25200	Feb. '2015	2698.070	250	300.00	30.000	80942
02.03.2015	600	2846, 02.03.2015	25200						
06.03.2015	600	2857, 06.03.2015	25200						
11.03.2015	720	2865, 11.03.2015	30240						
16.03.2015	720	2873, 16.03.2015	30240						
20.03.2015	720	2890, 20.03.2015	30240						
30.03.2015	720	2905, 30.03.2015	30240	Mar. '2015	3719.530	250	300.00	30.000	111586
TOTAL :	45240		1900080		47101.300				1646606

Summary :	Rs.
Opening balance (Excess remitted)	236758
Add: Payments during 2014-15	1900080
	<u>2136838</u>
Less: Royalty payable for 2014-15	1646606
Excess remitted	<u>490232</u>

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2015-16 : RAW - MAGNESITE

Details of amount PAID				Details of amount PAYABLE as per Final Rates				
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Royalty @ 3%	Amount (Rs)
06.04.'2015	300	2928, 06.04.2015	34800					
10.04.'2015	204	2941, 10.04.2015	23664					
29.04.'2015	252	2968, 29.04.2015	27720	Apr. '2015	578.840	3243	97.29	56315
06.05.'2015	96	2983, 06.05.2015	11232					
11.05.'2015	84	2989, 11.05.2015	9828					
18.05.'2015	144	3004, 18.05.2015	16848					
25.05.'2015	144	3019, 25.05.2015	16848	May. 2015	588.380	3147	94.41	55549
01.06.'2015	144	3033, 01.06.2015	16848					
05.06.'2015	144	3040, 05.06.2015	16848					
08.06.'2015	156	3045, 08.06.2015	18252					
15.06.'2015	144	3060, 15.06.2015	16848					
24.06.'2015	300		36000	Jun. 2015	949.770	3104	93.12	88443
08.07.'2015	300	3103, 08.07.2015	36000					
17.07.'2015	252	3124, 17.07.2015	30240					
20.07.'2015	240	3130, 20.07.2015	28800					
31.07.'2015	144	3152, 31.07.2015	18000	Jul. 2015	840.101	3215	96.45	81028
07.08.'2015	144	3163, 07.08.2015	18000					
12.08.'2015	240	3175, 12.08.2015	30000					
19.08.'2015	96	3184, 19.08.2015	12000	Aug.2015	665.020	3333	99.99	66495
09.09.'2015	120	3225, 09.09.2015	15000					
21.09.'2015	72	3249, 21.09.2015	8568	Sep.2015	194.320	3203	96.09	18672
05.10.'2015	2000	3268, 05.10.2015	240000					
13.10.'2015	1000	3290, 16.10.2015	120000					
16.10.'2015	120	3291, 16.10.2015	14400					
26.10.'2015	1000	3304, 26.10.2015	112000	Oct. 2015	4386.130	3177	95.31	418042
06.11.'2015	800	3341, 06.11.2015	92800					
25.11.'2015	60	3362, 25.11.2015	7200					
30.11.'2015	180	3370, 30.11.2015	21600	Nov. 2015	1137.540	3181	95.43	108555
07.12.'2015	60	3384, 07.12.2015	7200					
16.12.'2015	480	3400, 16.12.2015	57600	Dec. 2015	735.252	3067	92.01	67651
18.01.'2016	700	3457, 18.01.2016	80500					
25.01.'2016	120		13800	Jan. 2016	893.820	3250	97.50	87147
08.02.'2016	360	3500, 08.02.2016	45540					
19.02.'2016	480		55200					
24.02.'2016	96		11040					
24.02.'2016	60		6900	Feb.2016	1144.160	3156	94.68	108329
14.03.'2016	120	3573, 14.03.2016	13800					
22.03.'2016	0	Adv.royalty payment	200000	Mar.2016	117.250	2999	89.97	10549
TOTAL :	11356		1541924		12230.583			1166775

Summary :

Opening balance (Excess remitted)	Rs. 234394
Add: Payments made during 2015-16	1541924
	<u>1776318</u>
Less: Royalty payable for 2015-16	1166775
Excess remitted	<u>609543</u>

DALMIA BHARAT SUGAR AND INDUSTRIES LTD C/o DALMIA MAGNESITE CORPORATION, SALEM: 12

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2015-16 : D U N I T E

Details of amount PAID				Details of amount PAYABLE as per Final Rates				
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Royalty @ 10%	Amount (Rs)
06.04.2015	840	2927, 06.04.2015	35280					
10.04.2015	600	2940, 10.04.2015	25200					
20.04.2015	840	2953, 20.04.2015	35280					
27.04.2015	840	2964, 27.04.2015	35280	Apr. 2015	3001.700	300	30.000	90051
06.05.2015	840	2982, 06.05.2015	35280					
11.05.2015	840	2990, 11.05.2015	35280					
18.05.2015	960	3003, 18.05.2015	28800					
25.05.2015	600	3018, 25.05.2015	18000	May. 2015	3411.430	300	30.000	102343
01.06.2015	720	3032, 01.06.2015	21600					
08.06.2015	720	3044, 08.06.2015	21600					
15.06.2015	840	3059, 15.06.2015	25200					
19.06.2015	720	3068, 19.06.2015	21600					
24.06.2015	600		18000	Jun. 2015	3701.090	300	30.000	111033
01.07.2015	720	3091, 01.07.2015	21600					
08.07.2015	840	3102, 08.07.2015	25200					
13.07.2015	960	3111, 13.07.2015	28800					
20.07.2015	720	3131, 20.07.2015	21600					
24.07.2015	840	3140, 24.07.2015	25200					
31.07.2015	720	3151, 31.07.2015	21600	Jul. 2015	4125.900	300	30.000	123777
07.08.2015	720	3164, 07.08.2015	21600					
17.08.2015	840	3180, 17.08.2015	25200					
24.08.2015	720	3191, 24.08.2015	21600					
31.08.2015	720	3203, 31.08.2015	21600	Aug.2015	2983.130	300	30.000	89494
09.09.2015	720	3224, 09.09.2015	21600					
18.09.2015	480	3244, 18.09.2015	14400					
25.09.2015	600	3258, 25.09.2015	18000	Sep.2015	2444.610	300	30.000	73338
05.10.2015	720	3269, 05.10.2015	21600					
09.10.2015	720		21600					
16.10.2015	720	3292, 16.10.2015	21600					
28.10.2015	600	3316, 28.10.2015	18000	Oct. 2015	2745.920	300	30.000	82378
04.11.2015	960	3335, 04.11.2015	28800					
11.11.2015	960	3343, 11.11.2015	28800					
25.11.2015	720	3361, 25.11.2015	21600					
30.11.2015	720	3369, 30.11.2015	21600	Nov. 2015	2580.720	300	30.000	77422
07.12.2015	840	3382, 07.12.2015	25200					
14.12.2015	840	3391, 14.12.2015	25200					
21.12.2015	720	3409, 21.12.2015	21600					
28.12.2015	720	3421, 28.12.2015	21600					
30.12.2015	600	3431, 30.12.2015	18000	Dec. 2015	3619.130	300	30.000	108574
11.01.2016	960	3447, 11.01.2016	28800					
18.01.2016	960	3458, 18.01.2016	28800	Jan. 2016	2818.060	300	30.000	84542
01.02.2016	960	3488, 01.02.2016	28800					
08.02.2016	960	3501, 08.02.2016	28800					
15.02.2016	960		28800					
19.02.2016	720	3522, 19.02.2016	21600					
29.02.2016	840		25200	Feb.2016	3612.120	300	30.000	108364
14.03.2016	840	3572, 14.03.2016	25200					
21.03.2016	840	3585, 21.03.2016	25200					
28.03.2016	960	3600, 28.03.2016	28800	Mar.2016	3192.030	300	30.000	95761
TOTAL :	38400		1209600		38235.840			1147077

Summary :	Rs.
Opening balance (Excess remitted)	490232
Add: Payments during 2015-16	1209600
	1699832
Less: Royalty payable for 2015-16	1147077
Excess remitted	552755

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2016-17 : RAW - MAGNESITE

Date	Details of amount PAID		Amount (Rs)	Month	Details of amount PAYABLE @ Original Rates			Amount (Rs)
	Qty (MT)	Bulk Permit Ref.			Qty (MT)	Cost (Rs)	Royalty @ 3%	
11.04.2016	360	3640,11.04.2016	39960					
13.04.2016	450	3643,13.04.2016	41850					
13.04.2016	360	3643,13.04.2016	33480	Apr. '2016	3200.440	2995	89.85	287560
22.04.2016	1920	3660,22.04.2016	178560					
23.05.2016	360	3718, 23.05.2016	35280	May. 2016	357.110	2689	80.67	28808
10/06/2016	360	3754,13.06.2016	34200	June. 2016	876.810	2929	87.87	77045
08.07.2016	240	3809, 08.07.2016	21600					
08.07.2016	840	3808, 08.07.2016	75600					
13.07.2016	1200	3818, 13.07.2016	108000					
20.07.2016	360	3833, 20.07.2016	32400	July. 2016	3450.830	2759	82.77	285625
08.08.2016	360	3878, 08.08.2016	29160					
22.08.2016	420	3904, 24.08.2016	34020					
22.08.2016	132	3905, 24.08.2016	10692	Aug. 2016	1077.410	2921	87.63	94413
14.09.2016	360	3948, 14.09.2016	31680					
23.09.2016	480	3970, 23.09.2016	42240	Sept.2016	1016.780	2933	87.99	89466
07.10.2016	360	4001, 07.10.2016	29880	Oct. 2016	455.770	2878	86.34	39351
12/12/2016	720	4091, 12.12.2016	63360					
27/12/2016	636	4112, 27.12.2016	55332	Dec. 2016	1430.700	2686	80.58	115286
06.03.2017	132	4149, 06.03.2017	10692					
28.03.2017	96	4157, 28.03.2017	9024	March 2017	225.699	3728	111.84	25242
TOTAL :	10146		917010		12091.549			1042796

Summary :		Rs.
Opening balance (Excess remitted)		609543
Add: Payments made during 2016-17		917010
		<u>1526553</u>
Less: Royalty payable for 2016-17		1042796
Excess remitted		<u>483757</u>

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2016-17 : DUNITE

Details of amount PAID				Details of amount PAYABLE as per Final Rates				
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Royalty @ 10%	Amount (Rs)
04.04.'2016	960	3625, 04.04.2016	28800					
11.04.'2016	960	3641, 11.04.2016	28800					
20.04.'2016	960	3658, 20.04.2016	28800	Apr. '2016	3621.740	300	30.000	108652
06.03.2017	1500	6393, 06.03.2017	45000					
28.03.2017	408	6429, 28.03.2017	12240	Mar. 2017	1900.950	300	30.000	57029
TOTAL :	4788		143640		5522.690			165681

Summary :

	Rs.
Opening balance (Excess remitted)	552755
Add: Payments during 2016-17	143640
	<u>696395</u>
Less: Royalty payable for 2016-17	165681
Excess remitted	<u>530714</u>

DALMIA BHARAT SUGAR AND INDUSTRIES LTD C/o DALMIA MAGNESITE CORPORATION, SALEM: 12

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2017-18 : RAW - MAGNESITE

Date	Details of amount PAID			Details of amount PAYABLE as per Final Rates				
	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Royalty @ 3%	Amount (Rs)
05.04.'2017	960	03, 05.04.2017	90240					
17.04.'2017	960	10, 17.04.2017	90240					
21.04.'2017	1440	11, 21.04.2017	135360	Apr. 2017	3134.900	3792	113.76	356626
10.05.'2017	48	18, 10.05.2017	5328	May.2017	45.820	3725	111.75	5120
18.08.'2017	3000	52, 18.08.2017	336000					
30.08.'2017	1440	56, 30.08.2017	171360	Aug. 2017	3096.370	3980	119.40	369707
				Sept.2017	1364.840	3817	114.51	156288
TOTAL:	7848		828528		7641.930			887741

<u>Summary:</u>	Rs.
Opening balance (Excess remitted)	483757
<u>Add: Payments during 2017-18</u>	<u>828528</u>
	1312285
<u>Less: Royalty payable for 2017-18</u>	<u>887741</u>
Excess remitted	<u>424544</u>

DALMIA BHARAT SUGAR AND INDUSTRIES LTD C/o DALMIA MAGNESITE CORPORATION, SALEM: 12

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2017-18 : D U N I T E

Date	Details of amount PAID			Details of amount PAYABLE as per Final Rates				
	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Royalty @ 10%	Amount (Rs)
03.04.2017	1008	13, 03.04.2017	30240					
10.04.2017	1200	29, 11.04.2017	36000					
19.04.2017	1200	35, 19.04.2017	36000					
28.04.2017	1200	48, 28.04.2017	36000	Apr.2017	3526.170	300	30.000	105785
10.05.2017	1200	73, 10.05.2017	36000					
17.05.2017	1200	80, 17.05.2017	36000					
24.05.2017	828	90, 24.05.2017	24840	May.2017	4151.470	300	- 30.000	124544
				June 2017	142.970	300	30.000	4289
TOTAL :	7836		235080		7820.610			234618

Summary :	Rs.
Opening balance	530714
<u>Add: Payments in 2017-18</u>	<u>235080</u>
	765794
<u>Less: Payable for 2017-18</u>	<u>234618</u>
Excess remitted	<u>531176</u>

DALMIA BHARAT SUGAR AND INDUSTRIES LTD C/o DALMIA MAGNESITE CORPORATION, SALEM: 12

DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2018-19 : RAW – MAGNESITE

Details of amount PAID			Details of amount PAYABLE as per Final Rates					
Date	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Royalty @ 3%	Amount (Rs)
14.05.2018	1500	14, 14.05.2018	171765					
18.05.2018	1992	17, 18.05.2018	229080	May.2018	3709.010	3817	114.51	424719
TOTAL :	3492		400845		3709.010			424719

Summary :

Opening balance (Excess remitted) – 01.04.2018	Rs. 424544
Add: Payments during 2018-19	400845
	<u>825389</u>
Less: Royalty payable for 2018-19	424719
Excess remitted as on 31.03.2019	<u>400670</u>

DUNITE – NIL

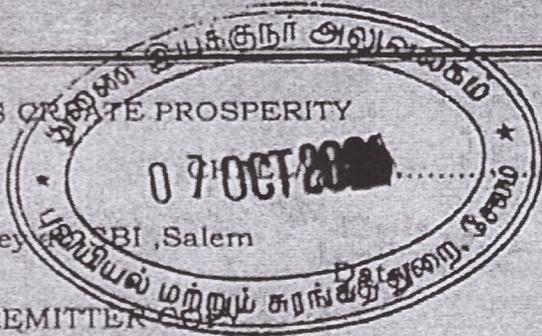
DETAILS OF ROYALTY PAYMENTS & DEMAND FOR 2019-20 : RAW – MAGNESITE

Date	Details of amount PAID		Details of amount PAYABLE as per Final Rates					
	Qty (MT)	Bulk Permit Ref.	Amount (Rs)	Month	Qty (MT)	Cost (Rs)	Royalty @ 3%	Amount (Rs)
22.04.2019	1200	07, 22.04.2019	151200					
24.04.2019	3600	10, 24.04.2019	453600	Apr.2019	1260.370	4233	126.99	160054
20.05.2019	4800	18, 20.05.2019	614400	May.2019	8763.620	4249	127.47	1117099
15.07.2019	4800	31, 15.07.2019	628800	Jun.2019	2985.810	4324	129.72	387319
20.08.2019	1800	40, 20.08.2019	230400	Jul.2019	3730.850	4245	127.35	475124
12.09.2019	3000	46, 12.09.2019	390000	Aug.2019	3151.390	4393	131.79	415322
15.11.2019	216	62, 18.11.2019	28512	Sept.2019	3327.090	4346	130.38	433786
				Oct.2019	780.381	4311	129.33	100927
				Nov.2019	265.650	4341	130.23	34596
TOTAL :	19416		2496912		24265.161			3124227

Summary :

Opening balance (Excess remitted) – 01.04.19	Rs. 400670
Add: Payments during 2019-20	2496912
	2897582
Less: Royalty payable for 2019-20	3124227
Balance payable	-226645

SAVINGS CREATE PROSPERITY



Challan for payment of money to SBI, Salem

REMITTER

By whom paid Name & Address Dalmia Bharat Sugar and Industries Limited D/o. Dalmia Magnesite Corporation Salem - 636 012	Royalty fees for Raw Magnesite for the year 2019-20 Balance payment, Taluk: Salem Village: Chettichavadi. S.F.No: 6(P) OAB - 531.75.0 Hects
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HEAD OF ACCOUNT	Rs.	P.
0853 Non Ferrous Mining and Metallurgical Industries	226645	
00 Non Ferrous Mining and Metallurgical Industries 102 Mineral concession Fees, Rents and Royalties	226645	
AB Rents and Royalties		
32 61-Royalty-Mines & Quarries	Total	
D.P.Code - 0853-00-102-AB-32 61		

Amount in words Two lacs Twenty six thousand Six hundred Fourty five only.

- Verified, Received cash and grant receipt

Signature of the Officer
Verifying Challans
DEPUTY DIRECTOR

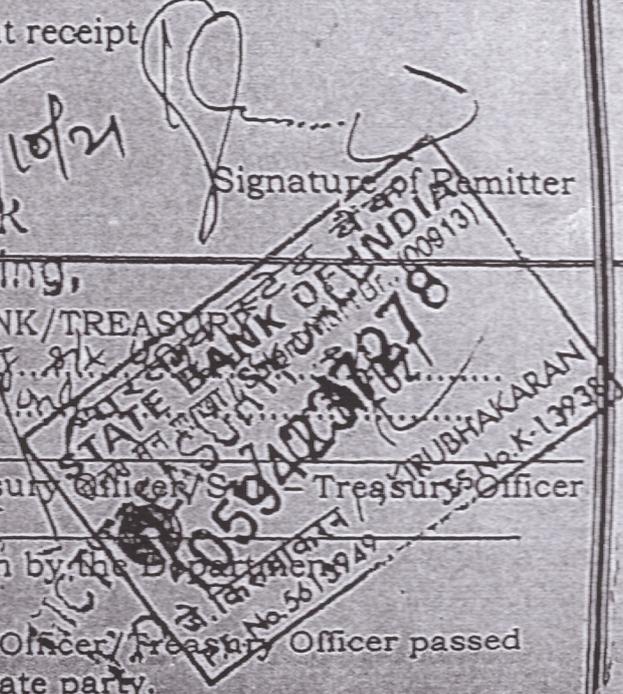
Signature of Remitter

Dept. of Geology & Mining,

Received Rupees
Agent / Accountant Cashier Shroff

Treasury Officer / S. - Treasury Officer

- Head of account should be filled in by the Departmental Officer/Treasury Officer.
- To be used when a Departmental Officer/Treasury Officer passed the Challan for payment by a private party.

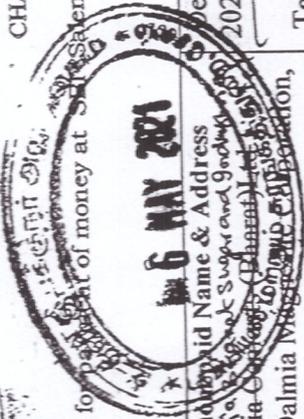


SAVINGS CREATE PROSPERITY

CHALLAN NO.....

Challan for payment of money at SBI, Salem

Date:



By whom paid Name & Address
Dalmia Magnesia Cement Works Ltd. Sugar and Godown, Taluk: Salem.
Dalmia Cements (Bharat) Ltd., Salem-12, Village: Chettichavadi.
C/o. Dalmia Magnesia Corporation, S.F.Nos. 6 (P)
Salem-12. OAE: 449.36.4 Hectis

Head Rent for the year 2020-2021.
Taluk: Salem.
Village: Chettichavadi.
S.F.Nos. 6 (P)
OAE: 449.36.4 Hectis

HEAD OF ACCOUNT	Rs.	P.
0853 Non Ferrous Mining and Metallurgical Industries	17,97,456	---
00 Non Ferrous Mining and Metallurgical Industries 102 Mineral concession Fees, Rents and Royalties	17,97,456	---
AB Rents and Royalties 32 61-Royalty-Mines & Quarries D.P.Code - 0853-00-102-AB-32 61		---
Total		

Amount in words Seventeen lakhs Ninety seven thousand Four hundred fifty six only.

- Verified, Received cash and grant receipts

Signature of Remitter
N. P. 02-6172

FOR USE OF BANK/TREASURY
Received Rupees Seventeen Lakhs Ninety Seven Thousand Four Hundred Fifty Six only.
Agent / Accountant Cashier/Shroff

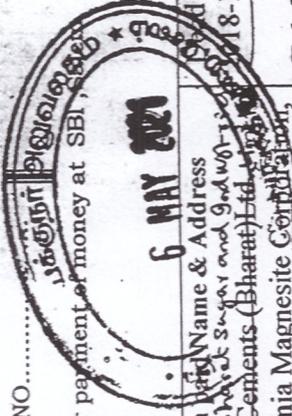
- Head of account should be filled in by the Department Officer/Treasury Officer.
- To be used when a Departmental Officer/Treasury Officer passed the Challan for payment by a private party.

SAVINGS CREATE PROSPERITY

CHALLAN NO.....

Challan for payment of money at SBI, Salem

Date:



By whom paid Name & Address
Dalmia Magnesia Cement Works Ltd. Sugar and Godown, Taluk: Salem.
Dalmia Cements (Bharat) Ltd., Salem-12, Village: Chettichavadi.
C/o. Dalmia Magnesia Corporation, S.F.Nos. 6 (P)
Salem-12. OAE: 449.36.4 Hectis

Head Rent for the year 2020-2021.
Taluk: Salem.
Village: Chettichavadi.
S.F.Nos. 6 (P)
OAE: 449.36.4 Hectis

HEAD OF ACCOUNT	Rs.	P.
0853 Non Ferrous Mining and Metallurgical Industries	13,72,737	---
00 Non Ferrous Mining and Metallurgical Industries 102 Mineral concession Fees, Rents and Royalties	13,72,737	---
AB Rents and Royalties 32 61-Royalty-Mines & Quarries D.P.Code - 0853-00-102-AB-32 61		---
Total		

Amount in words Thirteen lakhs Seventy two thousand seven hundred thirty seven only.

- Verified, Received cash and grant receipts

Signature of Remitter
N. P. 02-6172

FOR USE OF BANK/TREASURY
Received Rupees Thirteen Lakhs Seventy Two Thousand Seven Hundred Thirty Seven only.
Agent / Accountant Cashier/Shroff

- Head of account should be filled in by the Department Officer/Treasury Officer.
- To be used when a Departmental Officer/Treasury Officer passed the Challan for payment by a private party.



Nataraj Rao Raghu & Sundaram <nrrandschennai@gmail.com>

O.A. No. 213 of 2021 - S.Sakthivel Vs. Secretary, MoEF and 5 others - National Green Tribunal, Chennai

Nataraj Rao Raghu & Sundaram Advocates <nrrandschennai@gmail.com>

Sat, Mar 19, 2022 at 4:56 PM

To: vivek.adv.tharai@gmail.com, secy-moef@nic.in, cgmchennai32@gmail.com, geomine@nic.in, collrslm@nic.in,

deetnpbslm@gmail.com, cgwa@nic.in, Ardhendumauli Prasad <mail@ardhendumauli.com>

Cc: POORNAM THANGAPERUMAL <poornamt@yahoo.com>, rishwanth@nrrslaw.com

Sirs/Madam,

We act for the 6th Respondent in the Subject O.A.

Please find attached, a scanned copy of the paper book - Volume II filed on behalf of our client, containing the Reply of the 6th Respondent to the Status Report of R2 dated 1st February, 2022 and other annexures.

[Index to the Typeset of Documents Volume 2.pdf](#)

Kindly Acknowledge Receipt.

Yours faithfully

T.Poornam

Counsel for the 6th Respondent

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